

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 31

IA 334/2024 In C.P. (IB)/1025(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 28.03.2024

NAME OF THE PARTIES: **MAHAVIR ENTERPRISE V/s SHEKHAR**
MENNON

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Adv. Rahul Darji for the Petitioner.
2. RP is directed to take into consideration reply of the State Bank of India intervenor stating that petition is a colluded petition to defeat the interest of Creditors.
3. Learned Counsel for the RP is directed to place on record updated report.
4. List this matter on **22.04.2024** for further consideration.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna